

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:6798
ANSWERED ON:10.05.2002
REHABILITATION COUNCIL OF INDIA
UMMAREDDY VENKATESWARLU

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Rehabilitation Council of India periodically reviews the functioning of various institutions;
- (b) if so, the details thereof;
- (c) whether RCI has withdrawn the approval given to training institutes during the last three years for bad performance, etc.; and
- (d) the steps proposed by RCI to be more demanding in maintaining high standards of training for professionals in the rehabilitation sector?

Answer

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (DR. SATYANARAYAN JATIYA)

(a)&(d) The Rehabilitation Council of India appoints inspectors under section 15(1) of the Rehabilitation Council of India Act, 1992 to inspect a University/institution imparting education for rehabilitation professionals on the adequacy of the standards of education including staff, equipment, accommodation, training and other facilities. Approval granted earlier to one training institution to start DSE(HI) course was withdrawn in the year 2000. Mid-Term report in respect of all the approved training programmes is periodically reviewed by the Council.